

संस्था तथा हिन्दुस्तानी कल्चर अकादमी आदि से लिखवाई अथवा खरीदीं ;

(ख) इन पुस्तकों पर कुल कितना व्यय किया गया ; और

(ग) क्या यह सच है कि प्रकाशन, कागज और पारिश्रमिक के मूल्य को ध्यान में रखते हुए अधिकांश पुस्तकें जो निजी तौर पर प्रकाशित होती हैं अपेक्षातया कम मूल्य पर मिल सकती थीं ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) No such book has been got written by or purchased from the Jamaiyat-ul-Ulema, any organisation of Wardha, or Hindustani Culture Academy.

(b) and (c). Do not arise.

ESTATE DUTY

333. Pandit Munishwar Datt Upadhyay: Will the Minister of Finance be pleased to state:

(a) the total number of cases registered upto the end of October, 1954 in the States likely to yield Estate duty;

(b) the number of cases disposed of so far;

(c) the amount collected as Estate Duty since the enforcement of the Estate Duty Act;

(d) the percentage of cases contested; and

(e) the yearly expenditure on the machinery established for the registration, assessment and collection of the Estate Duty?

The Deputy Minister of Finance (Shri M. C. Shah): (a) The total number of estate duty cases registered upto the end of October, 1954 in the States is 1855, out of which 785 cases are likely to yield estate duty.

(b) The total number of cases disposed of is 802, by issue of exemption certificates as well as by assessment.

(c) An amount of Rs. 15,43,140 has been collected upto the end of October 1954 towards payment of Estate Duty.

(d) No case has been contested so far.

(e) The Estate Duty Act is being administered by the officers of the Income-tax Department and it is not possible to calculate at this stage how much of the expenditure of the Income-tax Department is directly attributable to estate duty work.

The expenditure figure will be calculated on *pro rata* basis for the whole year. Any apportionment of such expenditure at this stage will be difficult and not quite correct.

DEFENCE SCIENCE SERVICE

334. Shri D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) the budgeted amount for Defence Science Service for 1954-55 set up in the Ministry of Defence and the three Services; and

(b) the manner in which it is spent?

The Deputy Minister of Defence (Sardar Majithia): (a) Rs. 25,77,850.

	Rs.
Defence Science Organisation	11,47,922
Institute of Armament Studies.	8,84,928
Naval Laboratories.	5,45,000
Total	Rs. 25,77,850

(b) The amount is spent on the pay and allowance of civilian staff, office and residential accommodation, Laboratory Equipment and Stores, books, TA/DA on temporary duties, training of scientists abroad, capital works, Incidental and Misc. Expenses.

INDUSTRIAL CONCERNS

335. Shri S. C. Singhal: Will the Minister of Finance be pleased to lay

on the Table of the House a statement giving the following information:

- (a) the number of companies floated in India during the past three years—with their authorized capital, subscribed capital and paid-up capital;
- (b) how many of them were foreign companies;
- (c) how many of them were manufacturing concerns;
- (d) how many of them could really start work each year; and
- (e) the number of companies which wound up their work or went into liquidation?

The Deputy Minister of Finance (Shri M. C. Shah): A statement giving the information asked for in parts (a), (c) and (e) is attached. [See Appendix II, annexure No. 49.]

It will not be possible to give the precise answer to part (b) as it is worded, but whatever relevant information can be collected will be laid on the Table in due course. The information asked for in part (d) is not available.

INTERNATIONAL MONETARY FUND

336. { Dr. Ram Subhag Singh:
Seth Govind Das:
Will the Minister of Finance be pleased to state:

- (a) the total amount of money which India has so far borrowed from the International Monetary Fund since January, 1948;
- (b) what part of the borrowed amount has since been repaid;
- (c) whether any interest is charged by the International Monetary Fund on India's borrowings; and
- (d) if so, what is the rate of interest charged?

The Minister of Finance (Shri C. D. Deshmukh): The hon. Member is presumably referring to the purchases, if any, made by India from the International Monetary Fund of

the currencies of other member countries in exchange for Indian currency. If so, the answers are:—

- (a) \$99.98 million.
- (b) Repurchased rupees equivalent to \$46.72 million.
- (c) Yes, Sir, there is a charge payable on such purchases.
- (d) There is a schedule of charges levied by the Fund on their sales of currencies to the members. Original schedule has been revised twice. Our purchases of U.S. dollars are governed by the original schedule of charges as laid down in Article V, Section 8(c) of the Articles of Agreement (a copy of which is available in the Parliament Library).

Out of the outstanding amount of \$53.26 million, there is no charge payable on \$27.76 million, which falls within the gold tranche. On the balance of \$25.50 million India is at present paying at the rate of 3½ per cent. per annum. Arrangements have been made to repurchase this balance by March 1955.

GOVERNMENT SERVANTS CONDUCT RULES

337. Th. Lakshman Singh Charak:
Will the Minister of Home Affairs be pleased to state:

- (a) whether the Conduct Rules for Government employees have been finalised;
- (b) if so, whether a copy will be placed on the Table;
- (c) whether the State Governments are being consulted in framing the rules, etc; and
- (d) whether the Conduct Rules would be made applicable to the State Government employees also?

The Minister of Home Affairs and States (Dr. Raju): (a) The All-India Services (Conduct) Rules have already been promulgated. They